(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) and (b) Outdated equipments are not utilized by soldiers. The Government has well established procedures to replace outdated military equipment.

(c) and (d) In pursuance to the decision taken by Defence Acquisition Council in its meeting held on 29.08.2014, the Request For Information (RFI) has been issued on 26.09.2014 for Reconnaissance and Surveillance Helicopters (RSH), Light Utility Helicopters (LUH) and Naval Utility Helicopters (NUH). These helicopters are proposed to replace Cheetah and Chetak Helicopters.

Non-renewal of lease of Defence land

- 3347. DR. CHANDAN MITRA: Will the Minister of DEFENCE be pleased to state:
- (a) whether tardy implementation of rules to renew lease of Defence land in number of cases has resulted in a loss of thousands of crores of rupees as revenue to the exchequer;
- (b) if so, the reasons for non-renewal and non-realisation of rental of Defence land in large number of cases for several years; and
- (c) the fresh steps taken by Government for proper maintenance of records regarding execution of lease deals and timely renewal of lease in order to avoid revenue losses to the exchequer?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) to (c) Defenee lands in Cantonments have been given on lease under the provisions of the Cantonment Code, 1899, 1912 and Cantonment Land Administration Rules (CLAR), 1925 and 1937. These leases were given long time back, either in perpetuity or for fixed terms. Lease rent and premium (wherever applicable) for these leases were fixed at that point of time based on the prevalent land value. There are a number of leases which have expired and difficulties have been encountered in their timely renewal on account of absence of renewal application with full documents, violation of lease terms, non-mutation due to disputes etc. There is no permanent financial loss to the Government as the ex-lessees will be required to pay arrears of rent at the time of renewal of leases. Instructions have been issued to either renew the leases in a time bound manner or cancel the same. Record management of field offices of Defence Estates Department has also been strengthened with a view to improving land management including management of leases.